Petition No. 103/ADP/2015

Sub: Application for adoption of transmission charges with respect to Transmission System being established by the DGEN Transmission Co. Ltd.

Date of hearing : 12.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S.Bakshi, Member

Petitioner : DGEN Transmission Company Limited.

Respondent : Torrent Energy Limited

Parties present : Shri Rajat Kumar Singh, DTCL
Shri Sachin Gupta, DTCL
Shri Lalit Kumar, TEL
Shri Rajesh Shahi, PFC
Shri Sanjay Nayak, PFC

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of tariff determined in accordance with ‘Tariff Based Competitive Bidding Guidelines for Transmission Service’ issued by Central Government to establish transmission system associated with DGEN TPS (1200 MW) of Torrent Power Limited. He further submitted that the Government of India, Ministry of Power, vide notification dated 29.8.2011 and 16.10.2012 notified PFC Consulting Limited as the Bid Process Coordinator for the purpose of selection of bidders as transmission service provider to establish transmission system associated with DGEN TPS through Tariff Based Competitive Bidding process on build, own, operate and maintain basis. The Bid Evaluation Committee appointed by BPC has certified Instalaciones Inabensa S.A. as successful bidder with lowest levelised transmission charges of ₹ 584.01 million per annum. Instalaciones Inabensa S.A acquired the petitioner after execution of the Share Purchase Agreement on 17.5.2015. The representative of the petitioner requested the Commission to adopt transmission tariff as mentioned in Transmission Service Agreement.
2. The representative of PFC submitted that rates quoted by the successful bidder are in line with the prevalent market price.

3. The Commission directed PFC to file on affidavit by 22.5.2015, the basis of arriving prevalent market price by the Evaluation Committee.

4. Subject to above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)